

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.NO. 14/2002  
IN  
O.A.NO.755/2000

Monday, this the 9th day of December, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Ramesh Kumar s/o Shri Karam Chand  
r/o H.No.83-A, Vill. PO Chattarpur  
New Delhi
- 1A Birpal Parshad s/o Shri Anokhilal  
r/o 61, Gali No.2, Blk. E, Gokulpur  
Delhi
2. Raj Kumar s/o Shri Hari Singh  
r/o H.No.18, Gali No.1  
Harijan Basti, Nashirpur  
New Delhi, Sanad No.8830 (PC)
3. Madan Singh s/o Shri Vidya Ram  
r/o H.No.705, D-36-A, Ward No.3  
Mehrauli, New Delhi, Sanad No.7676
4. Ram Bhajan Saxena s/o Shri Dafaidar Saxena  
r/o RZ 308, Rajnagar-II  
Palam Colony, New Delhi, Sanad No.5739
5. Shri Jai Pal Singh s/o Shri Kalyan Singh  
r/o H.No.475, Shiv Ram Park  
Hanuman Mandir, Nangloi, Delhi
6. Bimla Arora w/o Shri Naresh Kumar Arora  
r/o A5/121C, Pashim Vihar, New Delhi
7. Har Dayal Singh s/o Shri Nanhu Ram  
r/o 6/143, Vill. & PO Jharoda  
New Delhi

..Applicants

(By Advocate: Shri U.Srivastava)

Versus

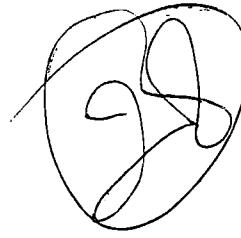
Govt. of NCT Delhi through

1. The Chief Secretary  
Govt. of NCT Delhi  
5, Sham Nath Marg, New Delhi
2. The Commandant General  
Home Guards & Civil Defence  
CTI Building, Raja Garden  
New Delhi
3. The Commandant  
Delhi Home Guards, CTI Building  
Raja Garden, New Delhi

..Respondents

2 (By Advocate: Shri Vijay Pandita)

2



(2)

O R D E R (ORAL)

Heard.

2. In view of the judgment rendered by the Hon'ble Delhi High Court on 29.4.2002, a copy of which has been supplied by the learned counsel appearing on behalf of the respondents and which has been taken on record, the review applicants cannot be said to be civil servants and as such the Tribunal cannot entertain the application for want of jurisdiction. The R.A., therefore, does not survive and is rejected.



(S.A.T. Rizvi)  
Member (A)

/sunil/